

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 101
(IB)-1224(PB)/2018

IN THE MATTER OF:

M/s. Prakash International Delhi Applicant/petitioner
Vs.

M/s. Calco Poly Compounds Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 31.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner: Mr. Hitesh Kumar, Adv.

ORDER

Learned counsel for the petitioner applies for the withdrawal of the petition on the ground that the corporate debtor have paid an amount of Rs. 1,76,000/- and the balance amount is less than Rs. 1,00,000/-. Accordingly, he applies for withdrawal of the petition.

Dismissed as withdrawn.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)